

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00556/2018

Jabalpur, this Monday, the 18th day of June, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Anshul Garg, S/o Shri Om Prakash Garg, Aged 42 years,
Working as Senior Engineer, Design and Drawing Construction
Unit, Agra, in the office of Deputy C.S.T.E., Agra,
Earlier posted under Chief Signal Telecom Engineer,
West Central Railway, Jabalpur **-Applicant**

**(By Advocate –Shri Prateek Dubey proxy counsel for
Shri P.N.Dubey)**

V e r s u s

1. Union of India, through General Manager, West Central Railway, Near Indira Market, Jabalpur
2. Chief Personnel Officer, West Central Railway, Jabalpur
3. Chief Signal and Telecom Engineer, West Central Railway, Jabalpur
4. Umesh Pawar, A.D.S.T.E./Satna, W.C.R. Jabalpur, through C.P.O. Jabalpur,
5. Namrita Nigam, A.D.S.T.E./Construction Unit, Through D.R.M. Kota, W.C.R. Kota
6. Ravi Pandey, A.D.S.T.E./RE/JBP/Dy. C.S.T.E. Construction Unit, through C.P.O., West Central Railway, Jabalpur

(By Advocate –Shri A.S.Raizada)

O R D E R (ORAL)
By Navin Tandon, AM:-

Heard on Misc. Application No. 200/00633/2018 filed for urgent hearing of the matter during summer vacation.

2. As the matter is taken up today for hearing, the Misc. Application No. 200/00633/2018 has become infructuous.

3. Accordingly, the Misc. Application No. 200/00633/2018 is dismissed as having become infructuous.

4. The applicant is working as Senior Section Engineer and has appeared in the Limited Departmental Competitive Examination Quota for ASTE with the respondent department. He has not been selected. The applicant has submitted a representation to respondent No. 1 on 30.12.2017 (Annexure A-17). Learned counsel for the applicant submits that this representation has still not been decided.

5. Learned counsel for the applicant submits that he would be satisfied if a time bound direction be given to the respondents to decide his representation dated 30.12.2017 (Annexure A-17).

6. Shri A.S.Raizada, learned Standing counsel for the respondents has no objection to it.

7. In view of it, without going into the merits of the case, this Original Application is disposed of at the admission stage

itself with a direction to the competent authority of the respondents to consider and decide the representation of the applicant dated 30.12.2017 (Annexure A-17) within a period of 60 days from the date of receipt of a certified copy of this order.

(Ramesh Singh Thakur)
Judicial Member
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(Navin Tandon)
Administrative Member